

Central Administrative Tribunal  
Principal Bench, New Delhi.

OA-1291/2002

MA-1784/2002

With

OA-1292/2002

MA-1785/2002

New Delhi this the 4<sup>th</sup> day of November, 2004.

Hon'ble Shri Shanker Raju, Member(J)  
Hon'ble Shri S.A. Singh, Member(A)

OA-1291/2002

The Defence Marine Engineering  
Technical Staff Welfare Association  
Represented by Sh. Sewa Singh,  
Secretary, 64, Sector-III,  
Sadiq Nagar, Delhi.

Applicants

(through Mrs. Prasanthi Prasad, Advocate)

Versus

1. Union of India through  
the Secretary,  
Ministry of Defence,  
South Block DHQ PO.,  
New Delhi.

2. The Director General of  
Quality, Assurance,  
Ministry of Defence,  
Room No. 234,  
South Block,  
DHQ, RO,  
New Delhi-11.

3. Director of Quality Assurance,  
(Naval), Ministry of Defence,  
West Block-V,  
R.K. Puram,  
New Delhi-11 and also  
At Room No.34, H-Block,  
DHQ PO New Delhi-11.

Respondents

(through Shri R.P. Aggarwal with Sh. Ravinder Sharma, Advocate)

OA-1292/2002

The Defence Marine Engineering  
Technical Staff Welfare Association ~  
Represented by Sh. Sewa Singh,  
Secretary, 64, Sector-III,  
Sadiq Nagar, Delhi.

Versus

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1. Union of India through the Secretary, Ministry of Defence, South Block DHQ PO., New Delhi.
2. The Director General of Quality, Assurance, Ministry of Defence, Room No. 234, South Block, DHQ, RO, New Delhi-11.
3. Director of Quality Assurance, (Naval), Ministry of Defence, West Block-V, R.K. Puram, New Delhi-11 and also At Room No.34, H-Block, DHQ PO New Delhi-11.

Respondents

(through Mrs. Avinash Kaur, Advocate)

Order (Oral)

Hon'ble Shri Shanker Raju, Member(J)

As the facts and question of law are identical, these two OAs are being disposed of by a common order.

2. Applicants seek reckoning of their past service for eligibility at the initial constitution of service for next upgradation by way of promotion. Though this prayer has not been made in the OAs, an averment has been made to this effect. Interest of justice would be meted out if the present OAs are disposed of giving liberty to the applicants to prefer a representation to the respondents for reckoning of their past service as eligibility for next promotion whereupon the respondents shall consider this aspect of the matter in the light of Articles 14 and 16 of the Constitution of India as the similar treatment has been given to the SAs, Foremen and Chief Draftsmen, by passing a detailed and speaking order within a period of three months from the date of receipt of the representation of the applicants.

3. OAs stand disposed of. No costs.

(S.A. Singh)  
Member(A)

(Shanker Raju)  
Member(J)